CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

D.A.No.192/96

Friday, this the 23rd day of February, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR SP BISWAS. ADMINISTRATIVE MEMBER

PJ Mathen,
John Villa,
Puthukallel, Punnaveli.P.O.
Mallapally, Pathanamthitta District. - Applicant

By Advocate Mr Thomas Mathew

Vs.

- Zonal Accounts Officer, Central Board of Direct Taxes, 184 M.P.Nagar, Zone II, Bhopal.
- Commissioner of Incometax, Jabalpur, Madhya Pradesh.
- Chairman,
 Central Board of Direct Taxes,
 North Block,
 New Delhi-110 001.
- Union of India, represented by its Secretary, Ministry of Finance, Department of Revenue, New Delhi. - Respondents
- By Advocate Mr James Kurian, Additional Central Government Standing Counsel

The application having been heard on 23.2.96 the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks to quash the recovery of Rs.32,955.00, from his retirement benefits.

2. Standing counsel for respondents submits that recovery will not be enforced. He placed before us a letter to the effect:

"..it is found that the Board has decided to charge rent @ Rs.217.00 p.m. plus actual water and electricity charges as assessed by the C.P.W.D."

In view of the decision of the Department not to enforce the claim, but to revise it, applicant can have no grievance now. When orders are received by him and if he is aggrieved by that, he may resort to such remedies as he may have in law.

3. Application is disposed of as aforesaid. No costs.

Dated, the 23rd February, 1996.

SP BISWAS ADMINISTRATIVE MEMBER CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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